

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (d). Some plots of land belonging to the Oberoi Hotels Ltd. in Nehru Place were acquired by Delhi Administration. Compensation has been paid in respect of the plots acquired, as per details given in the statement attached (See Cols. 199-200).

Posts Lying Vacant in Government of India Press, Minto Road, New Delhi

3166. SHRI GHUFRAN AZAM : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether a good number of posts are lying vacant in various categories in Government of India Press, Minto Road, New Delhi ;

(b) if so, the details of posts lying vacant category-wise ; and

(c) the action proposed to be taken to fill up the same ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) and (b). Details of the posts lying vacant at present in the Press are given in the statement attached.

(c) Action to fill up the posts is already in process.

Statement

*Details of the Posts Lying Vacant,
Government of India Press, Minto
Road, New Delhi*

Sl. No.	Category of Post	No. of Posts
1	2	3
1.	Asstt. Artist Retoucher	2

1	2	3
2.	Offset Machineman Gr. II	12
3.	Lino Operator	7
4.	Mechanic (Mechanical)	1
5.	Dark Room Asstt.	1
6.	L.D. Clerk	20
7.	Asstt. Mech. (Mono)	1
8.	Machine Asstt.	10
9.	Bindery Asstt.	12
10.	Proof Press Man, Gr. II	6
11.	Cleaner Driver	1
12.	Labourer	17
13.	Peon	2
Total		92

Filling up of the Post of Agricultural Marketing Adviser

3167. SHRI LALA RAM KEN : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether Directorate of Marketing and Inspection Gazetted Technical Officer's Association has pointed out some anomalies in the recruitment rules for the post of Agricultural Marketing Adviser ;

(b) if so, the action being taken by Government to rectify the above anomalies ;

(c) whether the post will be filled after removing the above anomalies ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRIMATI MOHSINA KIDWAI) : (a) to (d). The Directorate of Marketing and

Statement

S. No.	Award No.	Date of Award	Details of Kharsa No. acquired	Area In Bighas	Remarks
1.	2038	29.11.87	1276/873/1, 1279/873/1 1280/873/1, 1281/873/4/1, 1281/873/5/1, 1277/873/1	39/97 Bighas	Payment of compensation was paid by the Land Acquisition Collector on 25.1.83. As regards the enhanced compensation of ADJ Courts, it was sent to the ADJ on 28.7.71 and 19.8.71
2.	1148	21.6.61	1280,873/2, 1281/873/4/2 1281/873/6, 1276/873/2 1277/873/2, 1279/873/2 1281/873/5/2	27.09 Bighas	The amount of enhanced compensation relating to High Court was sent to the ADJ on 5.3.82 and 29.6.82. The amount awarded by LAC was paid on 25.9.63. The amount relating to High Court was sent to the Court of ADJ for payment on 9.3.81 and 10.1.83.

Inspection (DMI) Gazetted Technical Officers' Association had inter-alia requested for the amendment of recruitment rules for the post of Agricultural Marketing Adviser (AMA) with a view to filling up of the post by promotion from amongst the Joint Agricultural Marketing Advisers in the DMI only. The existing recruitment rules for the post of AMA provide for filling up of the post by transfer on deputation from amongst the suitable Class I officers in the States, preferably in the Department of Agricultural Marketing or Cooperation or by officers of All India Service or Central Service Class I, with the requisite experience. The existing recruitment rules, thus, provide the Government with an opportunity of selecting an appropriate person as AMA, from a broad spectrum of Government officials who have experience in this field. The officers of the DMI (Class A) are not excluded from applying for this post. Thus, it is not considered necessary to amend the recruitment rules. Action for filling up the post of AMA has been initiated on the basis of existing rules.

**Working of Hobedypur Cooperative
Coconut Farming Society, South
Andaman**

3168. SHRI A. NEELALOHITHA-DASAN NADAR : Will the Minister of AGRICULTURE be pleased to state :

(a) whether any case of embezzlement, misappropriation of funds or financial irregularity of any other nature involving officers of the Cooperative Department was reported or has come to the notice of Government in the working of Hobedypur Cooperative Coconut Farming Society in South Andaman ; and

(b) if so, the details thereof and action taken or proposed to be taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) and (b). Departmental officers who were appointed as Administrators to manage the Hobedypur Cooperative Coconut Farming Society are reported to have misappropriated the funds

of the Society. The Administration proposes to institute a criminal case against the concerned officers.

**Non-availability of Sugar Cane to Sugar
Factories**

3169. SHRI R.P. DAS : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether half of the sugar factories have been forced to cease production due to non-availability of sugarcane beyond a certain period in the last sugar season ;

(b) whether it is due to lower recovery of sugar ; and

(c) if so, what steps have so far been taken to raise the recovery rate ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (DR. M.S. SANJEEVI RAO) : (a) Out of 326 sugar factories that worked during the current season, 1983-84, 149 factories had closed operations by the end of March, 1984 as against 26 factories (out of 321) that closed upto the corresponding date last year. The factories generally close after crushing all available cane.

(b) No, Sir.

(c) Does not arise.

Amendment in Land Tenure Regulations

3170. SHRI MANORANJAN BHAKTA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether Government have received proposals for amendment in the Land Tenure Regulations ; and

(b) if so, when the said proposal was received and the action taken thereon ?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRIMATI MOHSINA KIDWAI) : (a) and (b). Under the Constitution certain